

2ITEM NO.1A

COURT NO.7

SECTION XIA

(FOR JUDGMENT)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.1726 OF 1999

S.D.O. GRID CORPN.OF ORISSA LTD.& ORS

Appellant (s)

VERSUS

TIMUDU ORAM

Respondent(s)

WITH

CIVIL APPEAL NO.4552 OF 2005

(Arising out of SLP(C) NO.9788/1998)

CHAIRMAN-CUM-M.D., GRID CORPN. OF ORISSA

Appellant (s)

VERSUS

MURALIDHAR SAHU AND ANR.

Respondent(s)

CIVIL APPEAL NO.4560 OF 2005

(Arising out of SLP(C) No.5591/1999)

CHAIRMAN-CUM-M.D., GRID CORPN. OF ORISSA LTD. & ANR.

Appellant (s)

VERSUS

NETAMANI BEWA

Respondent(s)

(HEARD BY HON'BLE MR. JUSTICE ASHOK BHAN AND S.B. SINHA, JJ.)

Date: 28/07/2005 This matter was called on for Judgment today.

For Appellant(s)

Mr. Raj Kumar Mehta,Adv.

For Respondent(s) Mr. S.V. Deshpande,Adv.

Mrs. K. Sarada Devi, Adv.

he Hon'ble Mr. Justice Ashok Bhan pronounced the Judgment of t

Bench comprising his Lordship and Hon'ble Mr. Justice S.B. Sinha.

Leave granted in SLP(C) Nos.5591/1999 and 9788/1988.

d Judgment. No The appeals are disposed of in terms of the signe

costs.

The Judgment is REPORTABLE.

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(A.S. BISHT)

(KANWA

COURT MASTER

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(Signed Judgment is placed on the file)